

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
GOPINATH ENGINEERING CO PVT LTD**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Gopinath Engineering Co Pvt Ltd</b>
2.	Date of incorporation of corporate debtor	19/04/1983
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor	U99999MH1983PTC029832
5.	Address of the registered office and principal office (if any) of corporate debtor	15 C Wing, Mezzanine Floor, Satyam Owners Premises CHS Ltd, M.G Rd, Satyam Shopping Center, Ghatkopar-East Mumbai 400077
6.	Insolvency commencement date in respect of corporate debtor	<b>11/07/2023</b> (The Admission Order dated 11/07/2023 was received by the IRP on 13/07/2023 and is considered as 'date of appointment' for computation of timelines for submission of claims)
7.	Estimated date of closure of insolvency resolution process	<b>07/01/2024</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Pankaj Sham Joshi</b> IP Registration No.: IBBI/IPA-002/IP-N00507/2017-18/11556
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057 Email: pjoshi.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057. Email: <b>cirp.gopec@gmail.com</b>
11.	Last date for submission of claims	<b>27.07.2023</b> (being 14 days from 13.07.2023 that is the date of receipt of Admission Order i.e date of appointment)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms	Relevant Claims forms are available at: <b>Weblink: www.ibbi.gov.in</b>



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Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of Gopinath Engineering Co Pvt. Ltd. by way of Order dated 11.07.2023. The creditors of **Gopinath Engineering Co Pvt. Ltd.**, are hereby called upon to **submit their claims with proof on or before 27<sup>th</sup> July 2023** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only at **cirp.gopec@gmail.com**. All other creditors may submit the claims with proof in person, by post or by electronic means. **Financial Creditors: Form C; Workmen and Employees: Form D; Operational Creditors: Form B** available at **www.ibbi.gov.in**

**Submission of false or misleading proofs of claim shall attract penalties.**



*Pankaj S Joshi*

**Pankaj Sham Joshi  
Interim Resolution Professional  
Gopinath Engineering Co Pvt Ltd**

**Regd. No. IP No. IBB/PA-002/IP-N00507/2017-2018/11556  
AFA No. AA2/11556/02/201122/202351 valid upto 20.11.2023**

15<sup>th</sup> July 2023, Mumbai